

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1762/2000

Monday, this the 29th day of October, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

All India Shunting-cabin & Traffic  
Staff Association (Indian Railways)  
H.O. Railway Qr. No.AC/1, Ballyghat  
P.O. Bally, Distt. Howrah  
Chitpur

through

1. Shri Kuldeep Kumar Sharma  
Zonal Secretary, Northern Railway  
(Working as Pointsman Delhi Sarai Rohilla,  
New Delhi)
2. Shri Suresh Prasad  
Secretary General of the aforesaid Association  
Shunting Master, Chitpur
3. Shri Om Prakash  
Asstt. General Secretary  
of the aforesaid Association  
working as Cabinman, Jagadari workshop  
Jagadari
4. Shri Alamsher Khan, Cabinman, N.E.Rly.
5. Shri Amar Bhagwan Das  
Pointsman, South Central Railway  
Secunderabad

...Applicants

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India : Through

The Chairman  
Railway Board  
Ministry of Railways  
Rail Bhawan  
New Delhi

...Respondent

(By Advocate: Shri V.S.R.Krishna)

O.R.D.E.R (ORAL)

Hon'ble Shri Ashok Agarwal:

Applicants, ~~which~~ is an unrecognized Staff  
Association, ~~have~~ instituted the present OA claiming the  
following reliefs:

(2)

"(i) consider the grievance of the applicants as mentioned in their representation Annexure A-2 and legal notice Annexure A-3, and redress the same within a specified period.

(ii) place the low paid category of operating staff which are numbers of the Association in appropriate pay scales as indicated in their representation.

(iii) to pay running allowance to the categories represented by the Association.

(iv) revise their designation appropriately as indicated in the representation."

2. Present OA has claimed several demands which have been raised in its representation of 5.5.1999 at Annexure A-2. The same makes the following demands:-

- "1) Reversion of anti-people economic policy of the Government.
- 2) Change of designation
- 3) Modification in scales of pay
- 4) In addition to above, the following just demands should also be settled.....
- 5) Introduction of 8 hours Duty
- 6) Payment of Running Allowance
- 7) Stoppage of surrendering of posts
- 8) Restoration of Negotiation facility to AIREC
- 9) Recognition to Rly Union be decided by means of secret ballot
- 10) Withdrawal of total causes of trade union victimisation
- 11) Exemption of Rly Employees from payment of Income Tax
- 12) Restoration of 4 days' curtailed casual leave"

*N.K.*

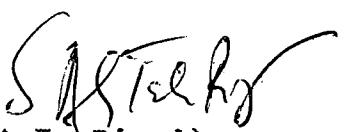
(3)

3. In our view, present OA suffers from the vice of multifariousness. It has claimed diverse reliefs which are unconnected with each other. Rule 10 of the C.A.T. (Procedure) Rules, 1987 provides as under:-

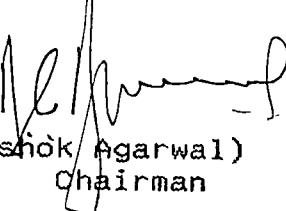
"10. Plural remedies.- An application shall be based upon a single cause of action and may seek one or more reliefs provided that they are consequential to one another."

4. In our view, if an application is not in conformity with the aforesaid rule, the same cannot be entertained. On the ground that it is an unrecognized union, the respondents have, however, stated "That Applicants' Association is an unrecognised union. The demands given in the representation which is enclosed at A-2, have been examined and remedial action as per extant rules, has been taken, though no reply was given to the Association, being an unrecognised sectional union." In our view, no exception can be had to the aforesaid stand taken by the respondents.

5. For the foregoing reasons, we find that the present OA is devoid of merit and the same is accordingly dismissed without any order as to costs.

  
(S.A.T. Rizvi)  
Member (A)

/sunil/

  
(Ashok Agarwal)  
Chairman